

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
AEGIS MEDICINES PVT. LTD.**

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	AEGIS MEDICINES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/07/1993
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies, Pune Incorporated under Companies Act, 1956.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999PN1993PTC073083
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: A-502 Kumar Gulmohar CTS No. 1436, Survey No. 70A/1/2/2B Wanowrie Pune 411040 ,Maharashtra Principal Office: Plot No. C-90 MIDC, Waluj Aurangabad Maharashtra, India, 431136
6.	Date of closure of Insolvency Resolution Process	29 August 2024
7.	Liquidation commencement date of corporate debtor	29 August 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Mr. Mukesh Khathuria Reg. No.: IBBI/IPA-001/IP-P01216/2018-2019/11925
9.	Address and e-mail of the liquidator, as registered with the Board	Reg Address- 6B/1105, Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra- 400101 Email- khathuria@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address- Sun Resolution Professionals Private Limited 4th Floor Indian Mercantile Mansion (Extn.), Madame Cama Road, Opp. Regal Cinema, Nathalal Parikh Marg, Colaba, Mumbai 400005 Email- liquidator.aegis@gmail.com
11.	Last date for submission of claims	28th September 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court II has ordered the commencement of liquidation of the **Aegis Medicines Private Limited** on **29th August 2024**.

The stakeholders of **Aegis Medicines Private Limited** are hereby called upon to submit their claims with proof on or before **28th September 2024**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post, or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Submission of false or misleading proof of claims shall attract penalties.

Date: 31st August 2024
Place: Mumbai

Mr. Mukesh Khathuria
Liquidator of Aegis Medicines Private Limited
Reg. No- IBBI/IPA-001/IP-P01216/2018-2019/11925

